

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/SM/2014

- Subject : Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
- Date of hearing : 23.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Respondents : Southern Regional Load Despatch Center and others.
- Parties present : Shri Matrugupta Mishra, Advocate, PSPCL
Shri S.S. Barpanda, NLDC
Shri V. Suresh, SRLDC
Shri R.Parthasarathy, UPCL
Shri S. Padhi, Advocate, UPCL
Shri R. Parthasarathy, UPCL
Shri V. Bharatheesha Rao, PCKL
Ms. Swapna Seshadri, Advocate, KPTCL
Ms. Jayantika Singh, POSOCO
Ms. Jyoti Prasad, POSOCO
Shri Ashok Pal, PGCIL

Record of Proceedings

Learned counsel for Punjab State Power Corporation Limited requested for four weeks time to file reply to the petition.

2. Learned counsel for Distribution Companies of Karnataka submitted that the reply to the petition has already been filed on 22.9.2014.
3. The representative of NLDC/SRPC submitted that in compliance of the Commission's direction replies have been filed.
4. The representative of Udupi Power Corporation Limited (UPCL) submitted that NLDC and SRPC have not served copies of the replies.

5. After hearing the learned counsels and representative of the parties, the Commission directed the respondents to file their replies, if not filed, by 14.10.2014.
6. The Commission directed NLDC and SRPC to serve copies of replies to the other respondents.
7. The Commission directed UPCL to submit on affidavit by 14.10.2014, a copy of PPA signed with Karnataka and Punjab for their respective quantum of power from UPCL.
8. The Commission directed CTU to submit the following information on affidavit by 14.10.2014:
 - (a) Regulation under which date of commencement of LTA has been indicated as later of the following dates:
 - (i) Date of commissioning of generation project (which as per application is in 4th quarter, 2009);
 - (ii) Date of commissioning of above mentioned dedicated transmission system;
 - (iii) Date of signing of requisite tariff agreement.
 - (b) Details of BPTA/ any other agreement signed in respect of Hasan-Mysore line. In case BPTA has not been signed, the basis on which CTU proceeded with construction of the line.
 - (c) Minutes of meeting in which the evacuation system of NPCL (now UPCL) was discussed and finalized.
 - (d) Capital cost, tariff approved by the Commission and COD of Hasan-Mysore line.
9. The Commission directed that due date of filing the replies and information should be strictly complied with.
10. The petition shall be listed for hearing on 31.10.2014.

By order of the Commission

SD/-
(T.Rout)
Chief (Law)